

No. C-29011/11/2011-Vig.
Government of India
Ministry of Corporate Affairs

Shastri Bhavan, 5th Floor, A- Wing,
Dr. R. P. Road, New Delhi-110 001.

Dated the 19th Oct. , 2011

To,

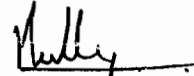
1. The Regional Director,
Ministry of Corporate affairs,
ER/NR/SR/WR/NWR/SER
2. Secretary, Company Law Board, New Delhi
3. Director, S.F.I.O., New Delhi
4. Secretary, Competition Commission of India, N. Delhi
5. Member, Competition Appellate Tribunal, N. Delhi
6. OSD, Indian Institute of Corporate Affairs,
7. All Registrar of Companies
8. All Official Liquidators
9. Cost Audit Branch
10. R&A Division
11. All officers/staff at Hqr.

Subject:- Guidelines regarding grant of 'Vigilance Clearance' to
members of Central Civil Services / Posts.

Sir,

I am directed to forward herewith DoPT's O.M. No. 11012/11/2007-Estt. A dated 27.09.2011 on the above mentioned subject for information and necessary action.

Yours faithfully,



(Robert C. Tully)

Under Secretary to the Government of India
Tel. 23073734

Encl. as above

Copy to:-

✓ Sh. Shyam Sunder, Dy. Director with request to upload on the website of this Ministry in Employees' corner.

No. 11012/11/2007-Estt.A
Government of India
Ministry of Personnel, Public Grievances & Pensions
Department of Personnel & Training

New Delhi, Dated 27th September, 2011

OFFICE MEMORANDUM

Subject: Guidelines regarding grant of 'Vigilance Clearance' to members of Central Civil Services / Posts.

The undersigned is directed to say that it has been decided by the Government that officers who have not submitted the Annual Immovable Property Returns by the prescribed time would be denied vigilance clearance and will not be considered for empanelment for senior level posts in Government of India.

2. Accordingly, in this Department's OM No. 11012/11/2007-Estt.A dated 14.12.2007, laying down guidelines regarding grant of vigilance clearance to members of Central Civil Services / Posts, in para 2 a new sub-para (f) will be inserted as under:

(f) Vigilance clearance shall be denied to an officer if he fails to submit his annual immovable property return of the previous year by 31st January of the following year, as required under Government of India decisions under Rule 18 of the Central Civil Services (Conduct) Rule, 1964.


(U.S. Chattopadhyay)

Under Secretary to the Government of India

All Ministries / Departments

Copy to:

1. Prime Minister's Office (w.r.t. their I.D. No. 600/31/C/33/2011-ES2, dated 15.03.2011)
2. Cabinet Secretariat
3. Secretary, CVC
4. UPSC
5. C&AG
6. NIC (DOP&T Cell) with the request to upload this O.M. on the website of DOP&T.